

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 434
CA-286/2023, Cont.P-07/2023, CA-684/2020,
CA-647/2020, CA/357/ND/2023, Execution
Petition/2/ND/2023, IN CP/68/PB/2020

IN THE MATTER OF:

Aparna Choudhriem Kalra	...	Applicant
Versus		
Aqua Terra Adventures India Pvt Ltd	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rohan Chawla, Mr. Harshit Joshi, Advs.
For the Respondent : Mr. Prashant Bhardwaj, Adv., for R-2

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-357/2023 in CP/68/PB/2020.

On mentioning, the matter is taken up for hearing.

Learned Counsel for the applicant as well as Ld. Counsel for the Respondent are present physically. Ld. Counsel for the Respondent seeks sometime to file reply to the Petition. One week time is granted.

List the matter on **07.05.2024**.

All other applications are adjourned to **07.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)